

**5<sup>th</sup> SESSION**

**HARYANA VIDHAN SABHA**

**BULLETIN NO. 7**

**Monday, the 15<sup>th</sup> March, 2021**

(Brief record of the proceedings of the meeting of the Haryana Vidhan Sabha held on Monday, the 15<sup>th</sup> March, 2021 from 2.00 P.M. to 7.05 P.M.)

**I. QUESTIONS**

(a) Starred:

<b>Total No. on the order paper</b>	<b>Answered</b>	<b>Not put</b>	<b>Postponed</b>	<b>No. of Supplementaries</b>
20	17	03	-	21

(b) Unstarred: -40

**II. INTIMATION REGARDING THE CORRECTION IN THE BUDGET SPEECH DELIVERED ON 12.3.2021..**

The Chief Minister, with the permission of the Speaker, informed the House that in Para No. 112 of the Budget speech, the name of Dr. Mangal Sen Government Medical College, Bhiwani may now be corrected as Pt. Neki Ram Medical College, Bhiwani.

Smt. Kiran Choudhry and Shri Bhupinder Singh Hooda, Members from the Indian National Congress Party, also spoke on the above said matter.

Shri Ram Kumar Gautam, a Member from the Jannayak Janta Party, also spoke on this issue.

The Health Minister also spoke on this matter and demanded that another Medical College/Institute should be established in the name of Dr. Mangal Sen.

The Chief Minister assured the House that a big project will be established in the name of Dr. Mangal Sen.

### **III. LEAVE OF ABSENCE.**

The Speaker informed the House that he has received an intimation from the Deputy Chief Minister, Shri Dushyant Chautala and Smt. Naina Singh Chautala, M.L.A., in which they have expressed their inability to attend the Haryana Vidhan Sabha Session for today i.e.15<sup>th</sup> March, 2021 due to their family function.

### **IV. CONGRATULATIONS ON THE BIRTHDAY OF THE HEALTH MINISTER AND A MEMBER OF THE HARYANA LEGISLATIVE ASSEMBLY.**

The Speaker congratulated the Health Minister Shri Anil Vij, and Dr. Abhe Singh Yadav, Member of the Haryana Legislative Assembly on their Birthday.

### **V. INTIMATION REGARDING THE MISBEHAVIOUR OF THE MEMBERS OF SHIROMANI AKALI DAL OF PUNJAB VIDHAN SABHA.**

The Speaker informed the House in regard to the misbehavior of the Members of the Shiromani Akali Dal of Punjab Vidhan Sabha during the press conference of the Chief Minister on 10<sup>th</sup> march, 2021 at 5.30 p.m. at the Speaker's Gate of the Haryana Vidhan Sabha and condemned the indecent act of the Members of the Shiromani Akali Dal of Punjab Vidhan Sabha.

### **VI. RAISING THE MATTER OF GIVING THREAT.**

Shri Aseem Goel, a Member from the Treasury Benches raised the matter in regard to the threat given to him by some demonstrators at outside his residence in Ambala City after his speech in the Assembly on the No-Confidence Motion. He further stated that the demonstrators had used filthy language at the time of demonstration and even such type of language they would not like to listen in the presence of their family members. Shri Aseem Goel, even accused the Indian National Congress Party for instigating those responsible for the demonstration outside his residence. Dr. Raghuvir Singh Kadian, M.L.A. strongly objected the allegation leveled by Shri Aseem Goel.

Shri Aseem Goel further requested the Speaker that a unanimous decision should be taken by the House in regard to such type of demonstrations and further demanded that a ban should also be imposed on such type of demonstrations.

Shri Bhupinder Singh Hooda, Leader of the Opposition clarified that nobody from his party is instigating the people to boycott of the political leaders. He further stated that the Indian National Congress Party is supporting the farmers on their demands.

The Chief Minister also spoke and after some discussion on this issue, he requested the Speaker that this House should move a resolution condemning any act of boycotting the political leaders but the Members of the Indian National Congress Party strongly objected it and stated that there is no need to move the such type of Condemnation Motion. There were heated exchanges between the Treasury Benches and some Members of the Indian National Congress Party over this issue.

Shri Ram Karan, a Member from the Jannayak Janta Party, also spoke in this regard.

The Parliamentary Affairs Minister and the Power Minister also expressed their views in this regard.

## **VII. CONDEMNATION MOTION REGARDING THE BOYCOTT OF LEADERS OF ANY POLITICAL PARTY BY ANY SECTION OF THE SOCIETY OR ANY ORGANISATION.**

The Chief Minister with the permission of the Speaker, moved –

“कि अगर कहीं पर समाज का कोई वर्ग, कोई भी संगठन किसी भी राजनीतिक पार्टी के नेताओं का बायकाट करने की बात कहेगा तो यह सदन उनकी निंदा करने का प्रस्ताव पास करता है।”

Shri Bhupinder Singh Hooda, Shri Bharat Bhushan Batra and Smt. Kiran Choudhry, Shri Jagbir Singh Malik and Dr. Raghuvir Singh Kadian, Members from the Indian National Congress Party, spoke on this matter. Shri Bhupinder Singh Hooda stated that there is no need to bring such type of Condemnation Motion so he demanded that this motion should be withdrawn by the Government.

The Chief Minister also spoke and clarified the position.

*The motion was moved and carried.*

## **VIII. WALK OUT**

Immediately after passing the Condemnation Motion, all the Members of the Indian National Congress Party present in the House staged a walk out as a protest against to pass the above said Condemnation Motion.

## **IX. NOTICES OF CALLING ATTENTION MOTIONS.**

When enquired, the Speaker informed-

- (i) Dr. Raghuvir Singh Kadian, M.L.A. that his notice of Calling Attention Notice भारी बारिश एवं ओलावृष्टि के कारण बेरी हल्के के समस्त गांवों में फसलों को हुए नुकसान बारे has been sent to the Government for comments within 48 hrs.
- (ii) Shri Jagbir Singh Malik, Shri Jaiveer Singh, Shri Bharat Bhushan Batra and Shri Aftab Ahmed, M.L.As. that their notice of Calling Attention Notice विकलांगों की मांगें पूरी करने बारे has been disallowed.

## **X. GENERAL DISCUSSION ON THE BUDGET ESTIMATES FOR THE YEAR 2021-22.**

General discussion on the Budget Estimates for the Year 2021-22 was taken place.

Dr. Kamal Gupta, Shri Mahipal Dhanda, Shri Ghanshyam Dass, Shri Deepak Mangla and Shri Ram Kumar Gautam, Members from the Treasury Benches, spoke for 20, 20, 14, 11 and 18 minutes, respectively.

Smt. Kiran Choudhry, Rao Dan Singh and Shri Bharat Bhushan Batra, Members from the Indian National Congress Party, spoke for 21, 14 and 16 minutes, respectively.

Shri Rakesh Daultabad and Shri Sombir, Independent Members, spoke for 03 and 09 minutes, respectively.

## **XI. SECOND REPORT OF THE BUSINESS ADVISORY COMMITTEE**

The Speaker presented the Second Report of the Business Advisory Committee as under:-

“The Committee met at 4.00 P.M. on Monday, the 15<sup>th</sup> March, 2021 in the Chamber of the Hon’ble Speaker.

The Committee, after some discussion, recommends that the business on 16<sup>th</sup>, 17<sup>th</sup> and 18<sup>th</sup> March, 2021 be transacted by the Sabha as under:-

TUESDAY, THE 16 <sup>TH</sup> MARCH, 2021 (10.00 A.M.) (First Sitting)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Resumption of General Discussion on Budget Estimates for the year 2021-2022.</li> <li>3. Papers to be laid, if any.</li> </ol>
TUESDAY, THE 16 <sup>TH</sup> MARCH, 2021 (2.30 P.M.) (Second Sitting)	<ol style="list-style-type: none"> <li>1. Resumption of General Discussion on Budget Estimates for the year 2021-2022 and reply by the Finance Minister on Budget Estimates for the year 2021-2022 and Voting on Demands for Grants for the year 2021-2022.</li> </ol>
WEDNESDAY, THE 17 <sup>TH</sup> MARCH, 2021 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Motion under Rule-121.</li> <li>3. Legislative Business.</li> </ol>
THURSDAY, THE 18 <sup>TH</sup> MARCH, 2021 (10.00 A.M.)	<ol style="list-style-type: none"> <li>1. Questions Hour.</li> <li>2. Motion under Rule 15 regarding Non-stop sitting.</li> <li>3. Motion under Rule 16 regarding adjournment of the Sabha sine-die.</li> <li>4. Papers to be laid, if any.</li> <li>5. Presentation of Reports of the Assembly Committees.</li> <li>6. The Haryana Appropriation Bill in respect of Budget Estimates for the year 2021-2022.</li> <li>7. Legislative Business.</li> <li>8. Any other Business.”</li> </ol>

The Parliamentary Affairs Minister moved –

That this House agrees with the recommendations contained in the Second Report of the Business Advisory Committee.

*The motion was put and carried.*

## **XII. PRESENTATION OF REPORTS OF THE ASSEMBLY COMMITTEES.**

The Speaker, with the permission of the House, permitted the Chairpersons of the Committees to present the report of the Committees as under:-

- (i) The Chairperson (Shri Harvinder Kalyan) of the Committee on Public Accounts presented the 81<sup>st</sup> Report of the Committee on Public Accounts for the year 2020-2021 on Appropriation Accounts/Finance Accounts of the Haryana Government for the Year 2017-2018 and on the Reports of the Comptroller and

Auditor General of India on Social, General and Economic Sectors (Non-Public Sector Undertakings) and State Finances for the year ended 31<sup>st</sup> March, 2018.

and spoke for 3 minutes.

- (ii) The Chairperson (Dr. Kamal Gupta) of Local Bodies and Panchayati Raj Institutions presented the Sixteenth Report of the Committee on Local Bodies and Panchayati Raj Institutions for the year 2020-2021 on Annual Technical Inspection Report on Local Bodies and Panchayati Raj Institutions for the year 2011-2012, 2012-2013, 2013-2014, 2014-2015, 2015-2016 and 2016-2017 audited by the Principal Accountant General (Audit), Haryana.
- (iii) The Chairperson (Speaker) of the Rules Committee laid on the Table of the House the Report of the Rules Committee containing the recommendations of the Committee regarding amendments in the Rules of Procedure and Conduct of Business in the Haryana Legislative Assembly, as required under rule 242 *ibid*.

### **XIII. LEGISLATIVE BUSINESS**

#### **(i) (BILL FOR INTRODUCTION, CONSIDERATION AND PASSING)**

##### **1. The Haryana Appropriation (No. 1) Bill, 2021.**

At 6.30 P.M., the Parliamentary Affairs Minister introduced the Haryana Appropriation (No. 1) Bill, 2021 and also moved-

That the Haryana Appropriation (No. 1) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2, Clause 3, Schedule, Clause 1, Enacting Formula and the Title were put one by one and carried.

The Parliamentary Affairs Minister moved-

That the Bill be passed.

*The motion was put and carried.*

**(ii) BILLS TO BE INTRODUCED**

**1. The Haryana Short Titles Amendment Bill, 2021.**

At 6.33 P.M., the Parliamentary Affairs Minister moved for leave to introduce the Haryana Short Titles Amendment Bill, 2021.

*The motion was put and carried.*

The Parliamentary Affairs Minister also introduced the Haryana Short Titles Amendment Bill, 2021

*The motion was put and carried.*

**2. The Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.**

At 6.35 P.M., the Home Minister moved for leave to introduce the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.

As soon as the Home Minister moved for leave to introduce the above said bill, Dr. Raghuvir Singh Kadian, Shri Bhupinder Singh Hooda and some other Members of the Indian National Congress Party suddenly stood up on their seats and objected the introduction of the above said bill. Dr. Raghuvir Singh Kadian further stated that the intension of the Government is not clear in introducing the bill as this bill is introducing in the wake of the farmer's agitation at the Delhi's borders. He further demanded to withhold this bill at this time.

Shri Bhupinder Singh Hooda, Leader of the Opposition also opposed the introduction of this bill and demanded voting on the introduction of the bill.

The Home Minister also spoke on this matter and clarified the position.

The Speaker asked the Members of the Indian National Congress Party that there is no provision of voting/division at the stage of the introducing of the bill. He further stated that the Members can debate and demand for voting at the time of discussion on the bill but the Members of the Indian National Congress Party were not satisfied with the assurance given by the Speaker and continuously insisting their demand for voting on the introduction of the bill, even some Members of the Indian National

Congress Party rushed into the well of the House and started to argue with the Speaker on their demand. The Speaker asked the Members to take their seats but they did not do so.

*The motion was put and carried.*

The Home Minister also introduced the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021.

*The motion was put and carried.*

#### **XIV WALK OUT**

During the introducing of the Haryana Recovery of Damages to Property during Disturbance to Public Order Bill, 2021, all the Members of the Indian National Congress Party staged a walk out as a protest against the introduction of the bill.

#### **XV. RESUMPTION OF THE LEGISLATIVE BUSINESS**

##### **3. The Haryana Panchayati Raj (Amendment) Bill, 2021.**

At 6.49 P.M., the Minister of State for Archaeology and Museums moved for leave to introduce the Haryana Panchayati Raj (Amendment) Bill, 2021.

*The motion was put and carried.*

The Minister of State for Archaeology and Museums also introduced the Haryana Panchayati Raj (Amendment) Bill, 2021.

*The motion was put and carried.*

#### **(iii) BILLS FOR CONSIDERATION AND PASSING**

##### **1. The Haryana Municipal Corporation (Amendment) Bill, 2021.**

At 6.50 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal Corporation (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clause 2 was put and carried.



### Clause 3

The Urban Local Bodies Minister with the permission of the Speaker, also moved the following amendment of Clause 3 (Section 87 of the Principal Act) of the said bill-

In Clause 3, in sub- clause (i), in item (a),-

(1) For the sign “.” Existing at the end, the sign “:” shall be substituted.

(2) The following proviso shall be inserted, namely:-

"Provided that no property tax shall be payable on any land being exclusively used for agricultural purposes.”;

(3) For the existing Explanation, the following Explanations shall be substituted, namely:-

“Explanation.- For the purposes of this clause,-

(1) the words “land being exclusively used for agricultural purposes” shall include the land on which any structure has been raised for the purposes of keeping electricity meter and other electric fixture for tube well connection.

(2) the words “floor rate” means the minimum rate, as specified in the notification to be issued under the said clause.”.

and spoke for 1 minute.

The amendment was put and carried.

Clause 3, as amended, was put and carried.

Clause 4 to 13 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill, as amended, be passed.

*The motion was put and carried.*

## 2. **The Haryana Municipal (Amendment) Bill, 2021.**

At 6.55 P.M., the Urban Local Bodies Minister moved-

That the Haryana Municipal (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 4 were put together and carried..

### Clause 5

The Urban Local Bodies Minister with the permission of the Speaker, also moved the following amendment of Clause 5 (Section 69 of the Principal Act) of the said bill-

In Clause 5, in sub- clause (i), in item (a),-

(1) for the sign”.” Existing at the end, the sign “:” shall be substituted.

(2) the following proviso shall be inserted, namely:-

"Provided that no property tax shall be payable on any land being exclusively used for agricultural purposes.”;

(3) for the existing Explanation, the following Explanations shall be substituted, namely:-

“Explanation.- For the purposes of this clause,-

(1) the words “land being exclusively used for agricultural purposes” shall include the land on which any structure has been raised for the purposes of keeping electricity meter and other electric fixture for tube well connection.

(2)the words “floor rate” means the minimum rate, as specified in the notification to be issued under the said clause.”.

and spoke for a while.

The amendment was put and carried.

Clause 5, as amended, was put and carried.

Clauses 6 to 11 were put together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Urban Local Bodies Minister moved-

That the Bill, as amended, be passed.

*The motion was put and carried.*

### 3. The Haryana Enterprises Promotion (Amendment) Bill, 2021.

At 7.00 P.M., the Minister of State for Archaeology and Museums moved-

That the Haryana Enterprises Promotion (Amendment) Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Clauses 2 to 11 were together and carried.

Clause 1, Enacting Formula and the Title were put one by one and carried.

The Minister of State for Archaeology and Museums moved-

That the Bill be passed.

*The motion was put and carried.*

**4. The Haryana Yog Aayog Bill, 2021.**

At 07.02 P.M., the Health Minister moved-

That the Haryana Yog Aayog Bill be taken into consideration at once.

The motion was put and carried.

The Bill was then considered clause by clause.

Sub Clause 2 of Clause 1 was put and carried.

Clauses 2 to 27 were put together and carried.

Sub Clause 1 of Clause 1, Enacting Formula and the Title were put one by one and carried.

The Health Minister moved-

That the Bill be passed.

*The motion was put and carried.*

The Deputy Speaker occupied the chair from 3.51 P.M. to 5.41P.M.

The Speaker, with the sense of the House, extended the time of the Sitting of the House as under:-

- (i) At 6.30 P.M. for 15 minutes.
- (ii) At 6.45 P.M. for 10 minutes.
- (iii) At 6.55 P.M. for 10 minutes.

The Sabha then adjourned till 10.00 A.M. on Tuesday, the 16<sup>th</sup> March, 2021(1<sup>st</sup> Sitting).

**CHANDIGARH**  
**the 15<sup>th</sup> March, 2021.**

**SECRETARY.**